

ASSAM ACT XIV OF 1949

THE ASSAM LOCAL RATES (AMENDMENT) ACT, 1949.

(Passed by the Assembly)

(Received the assent of the Governor on the 28th September, 1949.)

[Published in the Assam Gazette of the 5th October, 1949.]

An Act further to amend the Assam Local Rates Regulation, 1879.

WHEREAS it is expedient further to amend the Assam Regulation 3 of 1879. Local Rates Regulation, 1879, hereinafter called the said Regulation, in the manner hereinafter appearing :—

It is hereby enacted as follows :—

Short title. 1. (1) This Act may be called the Assam Local Rates (Amendment) Act, 1949.

Commence- (2) It shall be deemed to have had effect as from ment. the 1st day of April, 1949.

Extent. (3) It shall have the like extent as the said Regulation.

Amendment of Section 3A of Regulation III of 1879 (as amended by Act VI of 1926). 2. In section 3A of the said Regulation for the words "eight annas an acre" the following shall be substituted, namely :—

"(i) One rupee per acre in the case of revenue free land or land paying land revenue at a rate not exceeding rupee one per acre, and

(ii) eight annas per acre or at the rate mentioned in section 3 whichever is higher in the case of other revenue paying land."

Repeal. 3. The Assam Local Rates (Amendment) Act, 1948 (Assam Act IX of 1948) is hereby repealed.

Price 1 anna or 1d.